

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW- 157-2020****&****LD-VC- OCW- 158-2020****In****LD-VC-CW-211 -2020****Rajendra Siddarkar and ors. Applicants.****V e r s u s****State of Goa and ors. Respondents****Adv. Asha Desai for the Applicants.****Adv. Parag Rao for Respondet no2. 2 to 8.****CORAM: DAMA SESHADRI NAIDU, J.****DATE: 3rd November, 2020.****ORDER:**

The respondent nos.19, 27 and 34 are no more. Now with the intimation supplied by the respondents the petitioner has filed this application to bring on record the legal representatives or nominees .

2. For the reasons mentioned in the application i.e. **LD-VC-OCW- 157-2020** for bringing the legal representatives of the deceased respondents on record is allowed.

3. The Registry will issue notice to the respondents now brought on record, returnable on 1/12/2020.

The petitioner has taken out notice through substituted service i.e.

publication to the respondent nos.18, 26 and 32. The petitioner has also filed an application for declaration the substituted service as proper service. It is thus declared that the respondent nos.18, 26 and 32 have been duly served. Hence, the application no. **LD-VC-OCW- 158-2020** for substituted service is allowed.

DAMA SESHADRI NAIDU, J.

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